

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1262 OF 2019 IN
DFR NO. 2191 OF 2019**

Dated : 11th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**PTC India Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ravi Kishore

Counsel for the Respondent(s) : Mr. Tejasv Anand for R-2

ORDER

IA No. 1262 - (Application for urgent listing)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on **18.07.2019**, subject to curing the defects, if any. Application is disposed of.

**(Ravindra Kumar Verma)
Technical Member
mk/pk**

**(Justice Manjula Chellur)
Chairperson**